

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Original Application No. 47 of 2023 (SZ)

IN THE MATTER OF:

Suresh
Dharmapuri, TamilNadu

...Applicant(s)

Versus

TNPCB
Rep. by its Chairman,
Chennai and Ors

...Respondent(s)

INDEX

S. No	Date	Description	Page No.
1.	11.08.2023	Status Report filed by Executive Engineer, Ground Water Division, Vellore(3 rd Respondent)	2 – 15
2.	11.07.2023	Letter No: 81 DD(G) /AG VI/ Fresh NOC/2023	17
3.	30.05.2023	Letter No: 385/Assistant Director/Vellore/2023	18
4.	28.03.2023	G.O. (Ms.).No.15, Water Resources (R1) Department	19 – 24
5.	15.11.2022	Letter No: 0013/2022/Tamil Nadu Pollution Control Board	25 – 27
6.	23.07.2014	G.O. (Ms.).No.142, Public Works Department (R2)	28 – 33

(Note: The page numbers are found at the top of every page)



Through
Dr. D. Shanmuganathan
Standing Counsel
National Green Tribunal
Southern Zone

**BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Application No.47 of 2023(SZ)

Suresh, S/o Pachiyappan,
6/36, Alamelupuram, Paddireddipatti,
Dharmapuri, Tamilnadu-636905
Ph: +91 9566254546
Email: yogeshwaranadv@gmail.com

....Applicant

Versus

1. Tamil Nadu Pollution Control Board,
Rep .by its Chairperson,
76,Anna Salai, Guindy Industrial Estate,
Guindy,Chennai-600032.
Email:ssjtnpcb@gmail.com
- 2.The Executive Engineer,
Water Resources Department,
Public Works Department,
Upper Pennaiar Division,
Dharmapuri-05.
- 3.The Executive Engineer,
Ground Water Division,
Water Resources Department, PWD, Vellore.
4. The Assistant Engineer,
Irrigation Department, Vaniyaru
dam,Public Works Department,
Pappireddipatti, Dharmapuri.


Executive Engineer, WRD, i/c.,
Ground Water Division,
Vellore

5. The District Collector,
1st Floor, Main Building
District Collectorate
Dharmपुरi-636705.
E-Mail: collrdpi@nic.in

6. M/s. Varalakshmi Starch Industries (P)Ltd.
Rep. by its Director A.Vinoth Kumar,
“Varalakshmi Tower”, No. 127/1,
2nd Floor, Gandhi Road, Salem-636007.
Email: office@varalakshmistarch.com

.....Respondent(s).

Report filed on behalf of the 3rd respondent

I, T.Thamizhselvi D/o Thiru K.Theerthagiri aged about 54 working as Executive Engineer (i/c), Ground water Division, Water Resources Department, Vellore, do solemnly affirm and sincerely state as follows.

2. I state that I am Executive Engineer (i/c), Ground water Division, Water Resources Department, Vellore filed the status report on behalf of the 3rd respondent herein and I am well acquainted with the facts of the case from the records.



Executive Engineer, WRD, i/c.,
Ground Water Division,
Vellore

INTRODUCTION:

3. Mr. Suresh the applicant, filed this application to the honorable National Green Tribunal, Southern Zone Chennai original application 47/2023/Chennai on 21.04.2023 allege various environmental issues against M/s Varalakshmi Starch Industries located in survey no 75PT, 77PT, 78PT, 168PT, of Pappireddipatti village and 121PT, 125PT, 128-132PT, 138PT of Alamelupuram village, Pappireddipatti Taluk of Dharmapuri district.

4. The 6th respondent industry produce starch and modified starch from tapioca and also produces by-products like tapioca thippi(dry), maize germ dry, maize gluten dry, and maize husk(Fibre dry), with a production capacity of more than 10000 metric tons. The National Green Tribunal, SZ, Chennai, in its order dated 25.04.2023 ordered to submit a report, accordingly field inspection was carried out inside and surroundings of the M/s Varalakshmi Starch Industries on 16.05.2023.

5. This report is prepared based on the field observations and the data available with this office pertaining to Groundwater aspects.

DETAILS OF THE INDUSTRY:

6. In general, Sago and starch production from tapioca root crop is one of the major food industries in the western districts of Tamil Nadu. Nearly 1000 sago and starch processing factories are operating in the above areas.

7. M/s Varalakshmi Starch Industries located in survey no 75PT, 77PT, 78PT, 168PT, of Pappireddipatti village and 121PT, 125PT, 128-132PT, 138PT of Alamelupuram village, Pappireddipatti Taluk is in operation for 22 years.

8. The said industry produces starch and modified starch from tapioca and also produces as by-products such as tapioca thippi(dry), maize germ dry, maize gluten dry, maize husk(Fibre dry), with a production capacity of more than 10000 metric tons. The said Industry discharge 4.3KLD sewage and 500.1 KLD of trade effluents into their own land covered by trees as instructed by District Environmental Engineer, Tamil nadu Pollution Control Board, Dharmapuri.


Executive Engineer, WRD, i/c.,
Ground Water Division,
Vellore

GEOLOGY AND HYDROGEOLOGY OF THE AREA:

9. Since this Department dealt with groundwater-related activities like monitoring water levels in the observation wells, assessing the groundwater potentials periodically, and issuing groundwater clearance certificates, etc. It is important to understand the rock types present in the study area.

10. The lithology of the area is hard crystalline rocks overlain by fractures and jointed rock followed by regolith. The fractured and jointed rock acts as an aquifer (any water-bearing rocks).

11. Overall geological formations of the area fall mainly to the Archaean and Proterozoic age with rocks belonging to the Khondalite Group (Garnet Sillimanite gneiss), Charnockite Group of rocks, Migmatite Complex, Sathyamangalam Group of rocks (fuchsite quartzite, sillimanite mica schist, and amphibolites), Bhavani Group of rocks (fissile hornblende-biotite gneiss, granitoid gneiss, and pink migmatite) and Kolar Alkaline rocks.

12. This area contains different soil categories, including brown loamy soil, black soil, and colluvium. The mean monthly temperatures vary between 20.6 and 38.4 °C.

FIELD OBSERVATIONS AND RESPONSE:

13. The applicant has made allegations against M/s Varalakshmi Starch Industries pertaining to groundwater aspects as follows,

14. In Para No: 14

(A) It is stated that the said industry is a water-intensive industry, listed as a highly polluting industry in G.O.Ms.213 and the industry is located in an area classified as over-exploited / critical according to the Government's classification where extraction of ground water for industrial purpose is prohibited


Executive Engineer, WRD, i/c.,
Ground Water Division,
Vellore

RESPONSE

This Department periodically assess the Ground water potentials all over the state. The latest Ground water potential assessment as on March 2022 has been issued vide G.O. (Ms.).No.15, Water Resources (R1) Department, Dated: 28.03.2023 is in force. It has been identified that the industry is located in Alamelupuram and Pappireddipatti village. These two villages are falling in Pappireddipatti Firka. This Firka is categorized as "semi critical". Hence the water based industry is eligible in this Firka

(B) The said industry has illegally dug tank / well – more than 100 ft in depth, spread over 4.5-5 acres in area. The industry's own description of this tank's dimension is 175 m x 110 m with 20 m water holding height (depth), in reality it is much deeper. It is also reliably learnt that the industry has sunk deep bores in this tank.

RESPONSE

It is observed that 3 open wells are found in the premises. Further, a pond structure with a dimension of 165 Mts x 108 Mts. It covers an area of approximately around 4.7 acres. The depth was measured in the accessible area as 10.5 mts in the eastern side boundary of the pond. Since the pond is filled with full of water, the bore wells are not identified.

(C): The industry's discharge of effluents onto its lands and stagnation has resulted in severe contamination of the groundwater in wells of individuals located adjacent to the disposal area.

RESPONSE

The petitioner filed a petition to the farmer grievance cell. Legislative petition committee during their inspection on 09.11.2022 at Dharmapuri has directed the District Collector, to form a District level committee to initiate action against petition. Based on the directions of the LPC, the District Collector, Dharmapuri has


Executive Engineer, WRD, i/c.,
Ground Water Division,
Vellore

Formed a committee with various Department officials vide letter no: 0013/2022/TN Pollution Control Board dated: 15.11.2022. The details of the committee members are as follows.

Table 1: COMMITTEE MEMBERS

District Revenue Officer	Head of the committee
Joint Director, Agriculture Department, Dharmapuri.	Member
Executive Engineer, Water Resource Organization, Public Work Department, Dharmapuri.	Member
Executive Engineer, Water Resource Department, Vellore.	Member
Revenue Inspector, Revenue Department, Harur.	Member
Assistant Director, Surveyor and Land Records, Dharmapuri.	Member
Assistant Director, Fisheries Department, Dharmapuri	Member
Deputy Director, Industrial Safety Department, Dharmapuri.	Member
Executive Engineer, TWAD, Dharmapuri.	Member
Food Safety Department, Dharmapuri.	Member
District Environmental Engineer, Tamilnadu Pollution Control Board, Dharmapuri.	Member and organizer
Deputy Director, Hygiene, Dharmapuri.	Member

Further, a joint inspection was conducted at the industry area along with the line Department officials of the committee on 30.11.2022. In order to response for the water quality issues, 8 Water samples were collected and analyzed in the O/o Assistant Director (Geochemistry), Ground water Division, Taramani, Chennai of the Water Resources Department. The location details and the analysis results are given in table 2 and 3


Executive Engineer, WRD, i/c.,
Ground Water Division,
Vellore

Table 2: SAMPLE LOCATION

Sl. no	Date of Sample collection	Lab No	Well location and Owner (O.W=Open well)	Latitude	Longitude	Water level during inspection
1	30.11.2022(F.N)	C-1003	Inside the industry premises/ harvesting pond	11°53'47.67 "	78°22'29.0 7"	4.3m
2	30.11.2022(F.N)	C-1004	Inside the industry premises/small stream near effluent discharge	11°53'54.33 "	78°22'40.0 9"	-
3	30.11.2022(F.N)	C-1005	Inside the industry premises/open well	11°53'53.94 "	78°22'43.5 4"	3.6
4	30.11.2022(A.N)	C-1006	Outside the premises/Kannayiram (O.W) NE direction	11°54'07.26 "	78°22'44.9 7"	2.75
5	30.11.2022(A.N)	C-1007	Outside the premises/Venkatesan (O.W) NE direction	11°54'09.83 "	78°22'43.5 8"	3.6
6	30.11.2022(A.N)	C-1008	Outside the premises/Nagaraj (O.W) NE direction	11°54'05.11 "	78°22'44.2 9"	4.35
7	30.11.2022(A.N)	C-1009	Outside the premises/Mohan(O.W) NE direction	11°54'04.60 "	78°22'29.7 4"	4.1
8	30.11.2022(A.N)	C-1010	Outside the premises/Mani(O.W) NE direction	11°54'06.52 "	78°22'35.8 1"	3.3


 Executive Engineer, WRD, i/c.,
 Ground Water Division,
 Vellore

Table 3:GEOCHEMICAL ANALYSIS RESULTS (MONSOON-2022)

Sl.No.	Particulars	Unit	Drinking water standard(BIS)	C-1003	C-1004	C-1005	C-1006	C-1007	C-1008	C-1009	C-1010
1	Electrical conductivity	uS/cm@25	3000	1190	4550	10530	10520	6900	11570	3030	4870
2	pH		6.5-8.5	8	7.9	7.5	7.6	7.6	7.5	8.1	7.9
3	Calcium	Mg/L	75-200	62	24	120	280	20	320	44	172
4	Magnesium	"	30-100	49	219	657	705	389	632	170	202
5	Sodium	"	-	87	437	633	518	633	1081	223	308
6	Potassium	"	-	7	270	7	2	6	3	1	2
7	Bicarbonate	"	-	342	915	610	482	470	580	628	580
8	Carbonate	"	-	0	0	0	0	0	0	0	0
9	Sulfate	"	200-400	46	173	72	72	19	120	48	58
10	Chloride	"	250-1000	149	865	2694	2978	1808	3616	475	943
11	Nitrate	"	45	19	122	23	74	83	58	76	81
12	Fluoride	"	1.0-1.5	0.83	0.77	1	1.4	1.41	0.01	1.5	1.3
13	Total dissolved solids(TDS)	"	500-2000	591	2568	4512	4871	3194	6120	1353	2057
14	Total hardness as CaCO ₃ (TH)	"	200-600	355	960	3000	3600	1650	3400	810	1260
15	Total alkalinity as CaCO ₃	"	200-600	280	750	500	395	385	475	515	475

It is observed that the quality of water in the open wells (C-1006 to C-1010) in the surrounding areas in the monsoon period is showing abnormal limits as per Bureau of Indian Standard (drinking water specification) IS 10500: 2012.


Executive Engineer, WRD, i/c.,
Ground Water Division,
Vellore

The water samples were again collected by our Department on 16.05.2023 in 14 locations around the industry premises and were sent to O/o Assistant Director (Geochemistry), Ground water Division, Taramani, Chennai for analysis. Their location and analysis results are mentioned in table 4 and 5.

Table 4 LOCATION DETAILS

S. no	Date of Sample collection	Altitude above MSL	Sample no	Well location and Owner (O.W=Open well)	Latitude	Longitude
1	16.05.2023(F.N)	431	C-1079	Inside the premises/O.W	11°53'57.54''	78°22'44.19''
2	16.05.2023(F.N)	435	C-1080	Inside the premises/O.W	11°53'53.65''	78°22'43.19''
3	16.05.2023(F.N)	431	C-1081	Inside the premises/O.W	11°53'57.16''	78°22'40.59''
4	16.05.2023(F.N)	434	C-1082	Inside the premises/B.W	11°53'56.57''	78°22'43.32''
5	16.05.2023(F.N)	433	C-1083	Inside the premises/B.W	11°53'54.82''	78°22'43.27''
6	16.05.2023(F.N)	435	C-1084	Harvesting pond	11°53'31.53''	78°22'33.12''
7	16.05.2023(F.N)	432	C-1085	Effluent in the green belt	11°53'56.98''	78°22'41.96''
8	16.05.2023(F.N)	431	C-1086	River sample entering the industry	11°53'32.04''	78°22'27.58''
9	16.05.2023(A.N)	431	C-1087	Outside the premises/Kannayiram (O.W)	11°54'07.26''	78°22'44.97''
10	16.05.2023(A.N)	437	C-1088	Outside the premises/Venkatesan (O.W)	11°54'09.83''	78°22'43.58''
11	16.05.2023(A.N)	431	C-1089	Outside the premises/Nagaraj(O.W)	11°54'05.11''	78°22'44.29''
12	16.05.2023(A.N)	422	C-1090	Outside the premises/Nehru(O.W)	11°54'06.084''	78°22'47.89''
13	16.05.2023(A.N)	430	C-1091	Outside the premises/Mani(O.W)	11°54'06.52''	78°22'35.81''
14	16.05.2023(A.N)	428	C-1092	River sample after leaving the industry	11°54'04.05''	78°22'50.502''

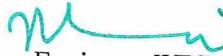

 Executive Engineer, WRD, i/c.,
 Ground Water Division,
 Vellore

Table 5: GEOCHEMICAL ANALYSIS RESULTS (NON-MONSOON – MAY 2023)

Sl.No	Particulars	Unit	Drinkin g water standar d(BIS)	C- 1079	C- 1080	C- 1081	C- 1082	C- 1083	C- 1084	C- 1085	C- 1086	C- 1087	C- 1088	C- 1089	C- 1090	C- 1091	C- 1092
1	Electrical conductivity	uS/cm @25	3000	11740	10810	6380	9410	1540	1660	4410	2210	10890	5900	10420	19530	4380	3100
2	pH		6.5-8.5	7	7.5	8.1	7.5	7.7	7.7	8.2	8.2	7	7.1	6.9	7	7.1	7.2
3	Calcium	Mg/L	75-200	320	120	140	200	76	56	48	88	520	140	240	560	152	96
4	Magnesium	"	30-100	559	462	243	426	58	66	141	68	486	255	486	851	195	126
5	Sodium	"	-	1012	1127	656	840	124	154	437	253	437	391	932	1794	350	359
6	Potassium	"	-	25	7	13	90	11	12	430	12	3	8	3	9	2	26
7	Bicarbonate	"	-	1110	537	976	1129	342	427	1336	549	488	427	671	366	659	732
8	Carbonate	"	-	0	0	0	0	0	0	0	0	0	0	0	0	0	0
9	Sulfate	"	200-400	288	144	72	216	38	58	125	163	192	58	288	264	86	173
10	Chloride	"	250-1000	2836	2836	1312	2127	255	234	567	298	2552	1276	2623	5814	879	539
11	Nitrate	"	45	123	58	91	61	40	23	219	27	72	68	96	45	89	43
12	Fluoride	"	1.0-1.5	1.06	0.96	1.09	1.1	0.87	1.1	0.42	0.85	1.28	1.35	1.15	0.73	0.67	0.01
13	Total dissolved solids(TDS)	"	500-2000	5719	5023	3016	4526	774	818	2635	1184	4507	2411	5005	9521	2083	1728
14	Total hardness as CaCO3(TH)	"	200-600	3100	2200	1350	2250	430	410	700	500	3300	1400	2600	4900	1180	760
15	Total alkalinity as CaCO3	"	200-600	910	440	800	925	280	350	1095	450	400	350	550	300	540	600



Executive Engineer, WRD, i/c.,
Ground Water Division,
Vellore

It is observed that the quality of water in the open wells (C-1087 to C-1091) in the surrounding areas in the non- monsoon period are showing abnormal limits as per BIS Indian standard (drinking water specification) IS 10500: 2012.

15. In Para No 15: It is submitted that the 6th respondent industry is located in an area has been classified as over exploited by G.O.Ms.51 and critical in G.O.161. Groundwater is a very scarce resource. Farmers are forced to dig bore wells of 350-500 ft. our open wells are around 70 ft deep, which run dry during summer. No abstraction of water for industrial purposes is permitted in these areas, especially not for water-intensive industry.

RESPONSE

The G.O.Ms.No.51, Public Works Department, Dated. 11.2.2004 is based on January 2003 groundwater assessment and the G.O.Ms.No.161, Public Works (R2) Department, Dated. 32.10.2019 is based on 2017 assessment. At present, the latest groundwater assessment as on march 2022 has been issued vide Government order G.O. (Ms.). No.15, Water Resources (R1) Department, Dated: 28.03.2023 is now in force. The category of the Pappireddipatti Firka is classified as Semi Critical Category.

The water level in the open wells of the surrounding area are measured as minimum of 2.8 meters and maximum of 4.5 mts below ground level during summer period (Non-Monsoon). Here there is no drastic declination in water level in the surrounding open wells. The details of water levels are as follows.



Executive Engineer, WRD, i/c.,
Ground Water Division,
Vellore

TABLE:6 WATER LEVEL IN THE NEARBY AGRICULTURAL WELLS.

Sl.no	Latitude	Longitude	Waterlevel bgl(m)
1	11°54'07.26"	78°22'44.97"	4.1
2	11°54'09.83"	78°22'43.58"	4.5
3	11°54'05.11"	78°22'44.29"	2.8
4	11°54'06.084"	78°22'47.89"	3.5
5	11°54'06.52"	78°22'35.81"	3.5
6	11°54'4.48"	78°22'28.61"	4.4

As per G.O.142, Public Works (R2) Department, Dt. 23.07.2014, the industries located in Semi-Critical and Safe category are eligible to abstract ground water and to obtain permission with spacing norms. Since this area is categorized as Semi-Critical as per G.O. Ms. No. 15 Water Resources (R1) Department, Dt. 28.03.2023, this industry is eligible to abstract ground water after obtaining necessary permission from this Department.

16. In Para No: 17. The fact that the industry is located in an area classified as over exploited was noticed by the TNPCB in its inspection report dated 25.04.2005 wherein G.O Ms.51 has been cited and is a fact known to the authorities but no action has been taken.

RESPONSE

The referred classification i.e., Over Exploited by the petitioner is pertaining to the Ground water assessment for the year 2003. The latest category as on March 2022 shows that this Firka is categorized as „Semi-Critical“. A show cause notice has been served to the 6th respondent vide this Department office letter no 385/AD (G)/VLR/2023/dated:30.05.2023.


 Executive Engineer, WRD, i/c.,
 Ground Water Division,
 Vellore

17. In Para No: 18. The industry has never obtained permission for groundwater abstraction from the authorities. The industry's false claim has been that they are using stored rainwater in the pond they have constructed.

RESPONSE

In response to the show cause notice served to the 6th respondent vide this Department office letter no 385/AD (G)/VLR/2023/dated:30.05.2023, the 6th respondent has submitted application to this Department for No Objection Certificate (groundwater extraction) as per G.O. 142 to O/o Chief Engineer, State Ground and Surface Water Resource Data Centre, Water Resources Department, Taramani, Chennai on 06.07.2023. The application Lr.No 81 DD(G) /AG VI/ Fresh NOC/2023 is under scrutiny.

18. In Para No: 20. The 6th respondent industry claims that it sources its water from rainwater harvested in a pond constructed on the land. This claim is false. They have in fact dug a very wide well/ tank of dimension 175 m x 110 m and admittedly 20 m deep but is known to be 30-35 meters deep, spread over 4.5-5 acres, which obviously intersects with the groundwater table, which collects in the well and they are using it for their industrial purposes.

RESPONSE

Since the area has weathered and fractured layers approximately about 10 to 15 mts, the water will be transmitted from one place to another place in the voids. Further, the regional and local water levels of the study area range from 5 m to 10 mts. Here, the declination of water levels in the open wells was not observed in and around the study area. It is observed that the pond dimension is around 165m*105m with area of 4.7 acres. The depth of pond in the eastern boundary is approximately of 10.5 m.


Executive Engineer, WRD, i/c.,
Ground Water Division,
Vellore

19. In Para No: 49 It is submitted that the continued discharge of effluent has caused severecontamination of groundwater in the lands in the vicinity of the 6th respondent's lands.

RESPONSE:

It is observed that the quality of groundwater in the northeast direction with radius of approximately 750 mts from the industry shows abnormal. Details furnished in table 3 and 5.

20. In Para No: 50 Along with the report of the committee headed by the Collector a report of the WRD, PWD, Vellore has been annexed. It is seen from the report that samples were collected in and around the industry n 30.11.2022. First these samples collected during monsoon obviously would have been diluted since it was raining during that period. But even these samples show elevated levels of TDS, Chlorides etc. in the well inside the industry to the north of the tank dug by the 6 th respondent TDS levels were reported to be 4512 mg/l,well belonging to Mr.Kannayiram shows TDS 4871 mg/l, Venkatesan well is reported to have had TDS of 3194 mg/l, nagaraj well is reported to have had TDS of 6130 mg/l. the distance of these wells have also been shown in the report.

21. In Para No: 51 It is thus refutable that the groundwater in the area has been contaminating due to discharge of polluted effluent by the 6th respondent industry. Samples taken in summer will show the actual footprint.

RESPONSE:

The analysis report comparison (table 3 and 5) shows

Content	Industry open well	Kannayiram open well	Venkatesan open well	Nagaraj Open well
Monsoon TDS	4512	4871	3194	6130
Non-Monsoon TDS	5023	4507	2411	5005

While comparing the TDS for monsoon and non-monsoon periods in the open wells, it shows a feeble decrease in the TDS values.


Executive Engineer, WRD, i/c.,
Ground Water Division,
Vellore

Verification

I T. Thamizhselvi D/o Thiru K.Theerthagiri aged 54 years, Executive Engineer(i/c),Ground Water Division, Vellore do verify that the submissions in paragraphs 1 to 21 are true and correct to the best of my knowledge as per record and verify the same at Vellore on 11.08.2023.

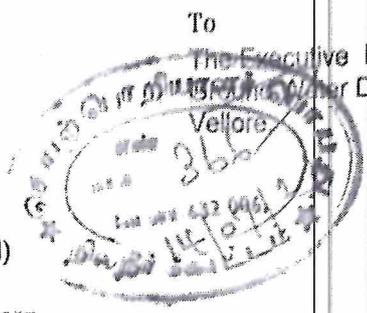
On behalf of the respondent



Executive Engineer, WRD, i/c.,
Ground Water Division,
Vellore

Department of Tamil Nadu
Water Resources Department

Prabakaran, B.E.,
Chief Engineer, WRD,
Ground & Surface Water
Resources Data Centre,
Tharamani, Chennai-600 113.
Phone : 91-44-22542223 (Direct)
91-44-22541526/27 (Board)
Email: cegwchennai@gmail.com
Web site: www.groundwatertnpwd.org



Chief Engineer, WRD, Ground & Surface Water	
Gen. Inv.	No. 147/23
Gen. Inv.	147/23
Gen. Inv.	147/23

To
The Executive Engineer, WRD,
Ground Water Division, Vellore.

Lr. No. 81 DD (G)/AG-VI /Fresh NOC /2023 dt:11.07.2023

Sir,

Sub: Issuance of Fresh NOC - Forwarding applications for submission of the Technical Feasibility report - Regarding.

Ref: 1. M/s. Varalakshmi Starch Industries (P) Ltd. - Dharmapuri District
Dt:26.06.2023.

With reference to the above cited, the application received in this office for Fresh NOC has been forwarded to the Executive Engineer, Ground Water Division, Vellore. The Executive Engineer has requested to forward the application to Assistant Director (G) concerned and he / she has to verify the field status, missing documents as mentioned in G.O. (Ms). No. 142, Public Works (R2) Department, dt: 23.07.2014, Spacing norms, conducting the pumping test in the referred bore well and submit the technical feasibility report with proper recommendations. The executive engineer is also requested to forward the technical feasibility reports within the time frame fixed.

The details of application for fresh NOC as follow:

Sl.No	Firm's Name	District	NOC Service Charge paid.
1.	M/s. Varalakshmi Starch Industries (P) Ltd.	Dharmapuri	Rs.54000/-

The above firm has not enclosed the following documents:-

1.	M/s. Varalakshmi Starch Industries (P) Ltd.	1. Annexure-I
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Encl: The Application with document - 1 No.

Prabakaran, B.E.,
Chief Engineer (SG&SWRDC), Chennai-113.

Copy to the Superintending Engineer, Ground Water Circle, Chennai for information.

Copy to the Superintending Engineer, Ground Water Circle, Chennai for information.
Date: 17/07/2023

For Chief Engineer (SG&SWRDC), Chennai-113.

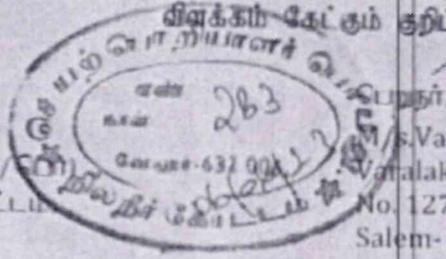
Encl No. / JDO / R. Fresh NOC / 2023 / dated: 07.07.2023
Copy forwarded to the Assistant Director (G), Ground Water Resources Division, Vellore for information and necessary action.

Executive Engineer, W.R.D.,
Ground Water Division,
Vellore - 6.

Copy Recd
11/7/23

நீர்வளத்துறை

விளக்கம் கேட்கும் குறிப்பான



செ.பொ. அலுவலகம், த.வ.ர. தலைநகரம், வேலூர்.	
செ.பொ.	20/5/23
கோ.க.	2/6/23
	20/5/23

வீரநர்,

தி.சு.ச:லெனின், M.Sc.,

உதவி கியக்குநர் (நி), (ஆ/பொ)

நிலநீர் நிலையல் உபகோட்டம்

வேலூர்-6.

M/s. Varalakshmi starch Industries Pvt Ltd
Varalakshmi towers, 2 floor,
No. 127/1 Gandhi Road,
Salem- 636 007.

க.எண். 385 /உ.தி(நி)/வே/2023/நாள்: 30/5/2023.

அன்பா,

பொருள்: M/s Varalakshmi Starch Industries Private Limited-Alamelupuram Village-Pappireddipatti Firka and Taluk- Dharmapuri District- குறையான தடையில்லா சான்றிதழ் கிண்டு நிலத்தடி நீர் எடுத்தல் -விளக்கம் கோரும் அறிவிப்பு அனுப்பதல் - தொடர்பாக

பார்வை: 1. Lr.No. JDO/ F-NOC Pollution/977m/VLR/2022 Dated: 29.12.2022.
2. தேசிய பசுமை தீர்ப்பாயம் மனு எண்: 47 of 2023 (S.Z), dated:21.04.2023

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பார்வை எண்-1ல் குறிப்பிட்டுள்ளவாறு 30.11.2022 அன்று M/s Varalakshmi Starch Industries Private Limited, Alamelupuram Village, Pappireddipatti Firka and Taluk, Dharmapuri District நிறுவனத்தில் கள ஆய்வு செய்யப்பட்டு அறிக்கை சமர்ப்பிக்கப்பட்டது. அப்போது தங்கள் நிறுவனம் நிலத்தடி நீர் எடுக்க வேண்டாமா எனில் திடத்தடி நீர் தடையில்லா சான்று பெற வேண்டும் என்று தங்களிடம் தேரில் அறிவுறுத்தப்பட்டது.

மற்றும் பார்வை எண்-2ல் குறிப்பிட்டுள்ளவாறு தேசிய பசுமை தீர்ப்பாயம் ஆணையின் மனு எண் 47 of 2023 (S.Z) படி, 16.05.2023 அன்று M/s Varalakshmi Starch Industries Private Limited, Alamelupuram Village, Pappireddipatti Firka and Taluk, Dharmapuri District இல் கள ஆய்வு மேற்கொள்ளப்பட்டது. கள ஆய்வின்போது தங்கள் நிலத்தடி நீர் தடையில்லா சான்றுக்கு விண்ணப்பம் செய்ய படும்படி தயார் செய்துகொண்டு கிடுப்பதாக தெரிவித்துள்ளீர்கள். கிண்டி கால தாமதம் செய்யாமல் கிடைத்த 15 நாட்களுக்குள் நிலத்தடி நீர் தடையில்லா சான்று பெற வேண்டி விண்ணப்பிக்க அறிவுறுத்தப்படுகிறீர்கள். தவறும் பட்சத்தில் தங்கள் நிறுவனத்தின் மீது ஆணைக்கள் அடிப்படையில் மற்றும் மாண்பும சேனனை உயர்நீதிமன்ற வழக்கிய ஆணைகளின் படிமும் மாவட்ட கண்காணிப்பு குழு மூலம் உரிய நடவடிக்கை எடுக்க பரிந்துரை செய்யப்படும் என்பதை தெரியப்படுத்துகிறோம்

உதவி கியக்குநர் (நி), (ஆ/பொ),
நிலநீர் நிலையல் உபகோட்டம்,
வேலூர்-6.

20/5/23

மகன் / செயல்பாட்டுப்பாளர் தி.வ.ந., விளக்கம் கோரும்,
மாண்புமிகு உபகோட்டம்

மேலும் அவர்களுக்கு தகவல்களை

19



ABSTRACT

Water Resources Department– Dynamic Ground Water Resources Assessment for Tamil Nadu as on March, 2022 – Categorization of Firkas as Over Exploited, Critical, Semi-Critical, Safe and Saline/ Poor Quality based on the Assessment in Tamil Nadu – Approved – Orders issued.

Water Resources (R1) Department

G.O. (Ms.) No.15

Dated. 28.03.2023

சுபகிருது, பங்குனி 14,

திருவள்ளூர் ஆண்டு 2054

Read:-

- 1) G.O. (Ms.) No.326, Public Works Department, Dated 23.11.1993.
- 2) G.O. (Ms.) No.51, Public Works Department, Dated 11.02.2004.
- 3) G.O. (Ms.) No.52, Public Works Department, Dated 02.03.2012.
- 4) G.O. (Ms.) No.142, Public Works Department, Dated 23.07.2014.
- 5) G.O. (Ms.) No.113, Public Works Department, Dated 09.06.2016.
- 6) G.O. (Ms.) No.257, Public Works Department, Dated 1.10.2018.
- 7) G.O. (Ms.) No.161, Public Works Department, Dated 23.10.2019.
- 8) G.O.(Ms.) No.155, Public Works (R1) Department, Dated 28.10.2021.
- 9) From the Chief Engineer, State Ground and Surface Water Resources Data Centre, Letter No. DD (G)/GWRA-2022/2022-10, Dated. 21.11.2022 and 04.01.2023.

ORDER:

Based on the development of the ground water resources, the Panchayat Union Blocks in Tamil Nadu were categorized as Dark and Grey areas as on January 1992 and January 1997 (Projected development at year 5) in the Government Order first read above. The Blocks with ground water development between 85% to 100% were categorized as "Dark Blocks" and the Blocks with ground water development between 65% to 85% were categorized as "Grey Blocks". The Government directed that no Scheme should be formulated in the Dark Blocks and in the Grey Blocks, Schemes should be formulated in consultation with the Ground Water Wing of the Public Works Department only. The above categorisation was done in accordance with the then prevailing Ground Water Estimation Committee – 1984 (GEC-1984) Norms. Thereafter, the Committee constituted by the Ministry of Water Resources, Government of India, has recommended to adopt the GEC-1997 Norms for estimation of the ground water resources in all the States.

2. In the Government Order second read above, the Government approved the categorization of the Panchayat Union Blocks in Tamil Nadu as Over-Exploited,

Critical, Semi-Critical and Safe Blocks for ground water development as on January, 2003. The Government directed that no Schemes should be formulated in the Over Exploited and Critical Blocks and in the Semi-Critical and Safe Blocks, all the Schemes should be formulated in consultation with the State Ground and Surface Water Resources Data Centre of the Water Resources Organisation in the Public Works Department. It was also ordered therein that the term "Scheme" excludes energisation of agricultural pump sets by the Tamil Nadu Electricity Board. The Government further directed that appropriate rain water harvesting and artificial recharge schemes be carried out in all the categories of Blocks and while carrying out the above Schemes, priority should be given to the Over Exploited and Critical Blocks so as to avoid further deterioration.

3. In the Government Order third read above, the Government approved the categorization of the Panchayat Union Blocks as Over-Exploited, Critical, Semi-Critical and Safe Blocks based on the assessment of the State Ground Water Resources as on March 2009. All the Over Exploited and Critical Blocks were notified as A Category Blocks (where the stage of ground water extraction is 90% and above) and all the Semi Critical and Safe Blocks were notified as B Category Blocks (where the stage of ground water extraction is below 89%). The Government directed that no Schemes should be formulated in Over Exploited and Critical blocks "Notified as A Category Blocks" and in the Semi-Critical and Safe Blocks "Notified as B Category Blocks", all the Schemes should be formulated through the State Ground and Surface Water Resources Data Centre of the Water Resources Department and the Chief Engineer, State Ground and Surface Water Resources Data Centre, would issue "No Objection Certificate" for ground water clearance. The Government further directed to exclude the ground water drawal for domestic purpose by individual household; domestic Infrastructure Project (Housing); Government's Drinking Water Supply Schemes and Non Water based Industries (i.e., the industries which do not require and use water, either as raw material or for other processing). The Chief Engineer, State Ground and Surface Water Resources Data Centre, would permit domestic use of water by these Non Water based Industries by issuing "No Objection Certificate" based on the hydro-geological conditions. The Government further directed that appropriate Rain Water Harvesting and Artificial Recharge Schemes should be carried out in the categories viz, Over exploited, Critical, Semi Critical and Safe Blocks of Tamil Nadu and while carrying out the above Schemes, priority should be given to marginal quality and bad quality areas so as to avoid further deterioration. The Government further directed that all the Schemes and Proposals based on ground water would have to adhere to the Government Orders and Conditions detailed in the Annexure-II to the above mentioned Government Order. This Government Order had been upheld by the Hon'ble Bench of Madras High Court, in its Common Judgement dated 18.09.2013, in WA Nos. 923 to 926 of 2009, WP Nos 23116 of 2006, 23896 to 23900 of 2016, 4711 of 2004 and 12375 of 2008. The Hon'ble High Court had made it clear that even with the repealing of the Tamil Nadu Ground Water (Development and Management) Act, 2003, this G.O. would govern the interest of the parties and the State in the matter of regulating the business of the Writ Appellants.

4. In furtherance of the Orders and Instructions issued in the Government Order third read above, the Regulations for management of ground water and issue of No Objection Certificate / License for extraction of groundwater in the State were

approved in the Government Order fourth read above. In the year 2014, many water based industries filed Writ Petition and batch cases before the Hon'ble Madras High Court praying for directions to quash the G.O. (Ms.) No. 142, Public Works (R2) Department, Dated 23.7.2014. The Hon'ble High Court in its Judgement dated 03.10.2018 in W.P. No. 28535 of 2014 and batch cases, has upheld the G.O (Ms) No. 142, Public Works (R2) Department, dated 23.07.2014.

5. Subsequently, in the Government Order fifth read above, the Dynamic Groundwater resources in the State were estimated taking a Revenue Firka as an unit of assessment by the State Level Technical Co-ordination Committee as on March 2011 and accordingly the Government had approved categorization of the Over-Exploited, Critical, Semi-Critical, Safe and Saline Firkas based on the above assessment. Thereafter, the Government, in the Government Orders sixth, seventh and eighth read above, have approved the categorisation of the Firkas in the State as Over-Exploited, Critical, Semi-Critical, Safe and Saline / Poor Quality Firkas based on the Ground Water Resources Assessment as on March, 2013 and March, 2017 and March, 2020 respectively.

6. In the letters ninth read above, the Chief Engineer, Water Resources Department, State Ground and Surface Water Resources Data Centre, Chennai has stated as follows:-

- a) The Dynamic Groundwater Resources of Tamil Nadu has been estimated periodically by the Chief Engineer, Water Resources Department, State Ground and Surface Water Resources Data Centre, Tharamani, Chennai in coordination with the Regional Director, Central Groundwater Board (CGWB), Government of India, South Eastern Coastal Region, Chennai, based on the Methodology evolved by the Groundwater Resources Estimation Committee in 2015 (GEC-2015).
- b) From the year 2020, the Groundwater Resources Estimation has been carried out through In-GRES (INDIA - Ground Water Resources Estimation System) software developed by IIT, Hyderabad in co-ordination with CGWB and other State Governments.
- c) Revenue Firka is being taken as the unit of assessment and the Firkas are categorized as Over Exploited, Critical, Semi Critical and Safe based on the percentage of the groundwater extraction. The Poor Quality/Saline category was also assessed based on the quality parameter.

Sl. No.	Stage of Groundwater Extraction(as per GEC -2015)	Firka Categorization
1.	Firkas with more than 100% extraction of Groundwater	Over Exploited
2.	Firkas with the extraction of Groundwater between 90 and 100%	Critical
3.	Firkas with the extraction of Groundwater between 70 and 90%	Semi Critical

4.	Firkas with the extraction of Groundwater less than 70%	Safe
5.	Poor quality (or) Saline	Saline

- d) The Report of "National Compilation on Dynamic Ground Water Resources of India 2022" was approved by the Ministry of Jal Shakti, Department of Water Resource, River Development & Ganga Rejuvenation, Government of India and the same was officially released by the Honourable Minister of Jal Shakti, Government of India on 10.11.2022.
- e) The categorization of the Re-Estimation of Dynamic Ground Water Resources of the State as on March - 2022 are as follows:-

Sl. No.	Categorization	No. of Firkas
1.	Over Exploited	360
2.	Critical	78
3.	Semi Critical	231
4.	Safe	463
5.	Saline	34
TOTAL		1166

(The total No of firkas assessed are 1166 Nos.Firkas based on the revenue records of the year 2017)

7. The Chief Engineer, State Ground and Surface Water Resources Data Centre, Water Resources Department has therefore requested the Government for the approval of the Ground Water Resources Assessment as on March, 2022 and notification of the categorization of the Firkas of Tamil Nadu based on the above Resource Assessment.

8. The Government, after careful examination, have decided to approve the categorization of the Revenue Firkas in the State based on the Estimation of the Dynamic Ground Water Resources as on March 2022. Accordingly, the Government approve the categorization of the Revenue Firkas in the State as Over-Exploited, Critical, Semi-Critical, Safe and Saline/Poor Quality as detailed in the Annexure of this Order, based on the Dynamic Ground Water Resources Assessment as on March, 2022 which shall be notified in the Tamil Nadu Government Gazette.

9. The Government also direct that all the Over Exploited and Critical Firkas as on March - 2022 Resource Assessment to be declared as Notified Firka - A Category (Stage of Groundwater extraction is 90% and above) and all the Semi critical and Safe Firkas to be declared as Notified Firka - B Category (Stage of Groundwater extraction is below 90%).

10. The Chief Engineer, State Ground and Surface Water Resources Data Centre, Water Resources Department is directed that appropriate rain water

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harvesting and Artificial recharge schemes shall be carried out in the categories viz, Over exploited, Critical, Semi Critical, Safe and saline/Poor quality Firkas of Tamil Nadu. While carrying out the above Schemes, priority shall be given to marginal quality and bad quality areas so as to avoid further deterioration.

11. Other technical circulars issued by the Chief Engineer, State Ground and Surface Water Resources Data Centre, Water Resources Department, Chennai in this regard are to be adhered to, as and when issued.

(By Order of the Governor)

Sandeep Saxena,
Additional Chief Secretary to Government

To

The Works Manager, Government Central Press, Chennai-79

The Engineer-in-Chief and Chief Engineer (General),
Water Resources Department, Chennai-5.

The Chief Engineer, State Ground and Surface Water Resources Data Centre,
Taramani, Chennai-113.

The Commissioner of Land Administration, Chennai-5.

All the Regional and Functional Chief Engineers, Water Resources Department.

All District Collectors.

The Director of Rural Development, Chennai-15.

The General Manager,

National Bank for Agriculture and Rural Development, Chennai-34.

The Registrar of Co-operative Societies, Chennai-10.

The Chief Engineer (Agricultural Engineering), Chennai-35.

The Director of Agriculture, Chennai-5.

The Director of Horticulture, Chennai-5.

The Commissioner / Managing Director, Sugar Corporation, Chennai-35.

The Managing Director, Tamil Nadu Water Supply and Drainage Board, Chennai-5.

The Engineering Director, Tamil Nadu Water Supply and Drainage Board, Chennai-5.

The Managing Director,

Chennai Metropolitan Water Supply and Sewerage Board, Chennai-2.

The Chairman, Tamil Nadu Electricity Board, Chennai-2.

The Regional Director, Central Ground Water Board, Rajaji Bhavan, Chennai-90.

Copy to

The Agriculture and Farmers Welfare Department, Secretariat, Chennai-9.

The Revenue and Disaster Management Department, Secretariat, Chennai-9.

The Environment, Climate Change and Forests Department, Secretariat, Chennai-9.

The Municipal Administration and Water Supply Department, Secretariat, Chennai-9.

The Rural Development and Panchayat Raj Department, Secretariat, Chennai-9.

The Energy Department, Secretariat, Chennai-9.

The Industries Department, Secretariat, Chennai-9.

Stock File / Spare Copy.

// Forwarded / By Order //

F. m. m. m.
28.03.2023

Section Officer

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28/3/2023

24

OVER EXPLOITED (Extraction Greater than 100%)	CRITICAL (Extraction > 90% and ≤100%)	SEMI CRITICAL (Extraction > 70% and ≤90%)	SAFE (Extraction Less than 70%)	SALINE / POOR QUALITY
NALLAMPALLI TALUK				
9 INDUR			10 NALLAMPALLI	
11 PALAYAM (D)				
PALACODE TALUK				
12 MARANDAHALLI		13 PALACODE		
14 PULIKARAI				
15 VELLICHANDAI				
PAPPIREDDIPATTY TALUK				
16 BOMMIDI		17 PAPPIREDDI PATTY		
18 KADATHUR				
19 THENKARAIKOTTAI				
PENNAGARAM TALUK				
20 PENNAGARAM	21 PAPPARAPATTY		22 SUNJALNATHAM	
23 PERUMBALAI				
DINDIGAL DISTRICT (Total Firkas 40)				
DINDIGAL EAST TALUK				
1 SHANARPATTI	2 KAMBILIAMPATTI			
4 SILVATHUR	3 DINDIGUL EAST			
DINDIGAL WEST TALUK				
5 REDDIARCHATRAM				
6 PALAKKANOOTHU				
7 DHARMATHUPATTI				
8 DINDIGUL WEST				
ATHOOR TALUK				
9 ATHOOR				
10 AYYAMPALAYAM				
11 CHINNALPATTI				
NATHAM TALUK				
		12 REDDIAPATTI	13 SENTHURAI	
		14 NATHAM		
NILAKOTTAI TALUK				
15 NILAKOTTAI	16 PILLAIYAR NATHAM			
17 VATLAGUNDU				
18 VIRUVEEDU				
19 ORUTHATTU				
PALANI TALUK				
20 TIOPPAMPATTI		21 NEIKKARAPATTAI	22 PALANI	
23 AYAKUDI		24 KORIKADAVU	25 PAPPAMPATTI	
ODDANCHATHRAM TALUK				
26 PULIYURNATHAM				
27 CHINNAKKAMPATTI				
28 DEVATHUR				
29 KALLIMANTHAYAM				
30 ODDANCHATHRAM				
VEDASANDUR TALUK				
31 AYYALUR				
32 ERIODU				
33 VADAMADURAI				
34 VEDASANDUR				
GUJILAMPARAI TALUK				
35 KOTTANATHAM				
36 KOVILUR				
37 PALAYAM				
KODIAKANAL TALUK				
			38 KODIAKANAL	
			39 PANNAIKADU	
			40 THANDIKUDI	
ERODE DISTRICT (Total Firkas -34)				
ANTHIUR TALUK				
1 ANTHIUR		2 AMMAPETTAI	3 BURGUR	
4 ATHANI (E)				

11



தருமபுரி மாவட்ட ஆட்சித்தலைவர் அவர்களின் செயல்முறைகள்
முன்னிலை : திருமதி.கி.சாந்தி இ.ஆ.ப

ந.க.எண் : 0013/2022/த.நா.மா.க.வாரியம்

நாள் : 15.11.2022

பொருள்: தமிழ்நாடு சட்டமன்றப் பேரவை மனுக்கள் குழு (2021-2023) - 09.11.2022 அன்று நடைபெற்ற ஆய்வுக் கூட்டம் - தருமபுரி மாவட்டம், பாப்பிரெட்டிப்பட்டி வட்டம், அலமேலுபுரம் மற்றும் பாப்பிரெட்டிப்பட்டி கிராமத்தில் செயல்பட்டு வரும் தி/ள்.வரலட்சுமி ஸ்டார்ச் இன்டஸ்ட்ரிஸ் தொழிற்சாலையை ஆய்வு செய்ய வேண்டி - மாவட்ட வருவாய் அலுவலர், தருமபுரி தலைமையில் குழு அமைத்து ஆய்வறிக்கை சமர்ப்பிக்க மற்றும் முதல் கூட்டம் நடத்த - ஆணையிடுதல் - தொடர்பாக.

பார்வை: 1. திரு.ப.சுரேஷ் த/பெ பச்சையப்பன், ஒருங்கிணைப்பாளர், பீனி ஆறு பாதுகாப்பு விவசாயிகள் இயக்கம், அலமேலுபுரம், பாப்பிரெட்டிப்பட்டி, தருமபுரி மாவட்டம் அவர்களின் சட்டப் பேரவை மனுக்கள் குழுவிலிருந்து பெறப்பட்ட மனு எண் : 6988.

2. தமிழ்நாடு சட்டமன்றப் பேரவை மனுக்கள் குழு (2021-2023) ஆய்வுக் கூட்ட நாள் : 09.11.2022

ஆணை :

தருமபுரி மாவட்டத்திற்கு 09.11.2022 அன்று வருகை புரிந்த தமிழ்நாடு சட்டமன்றப் பேரவை மனுக்கள் குழு (2021-2023) ஆய்வு செய்த மனுக்களின் பேரில் பார்வை 1-ல் கண்டுள்ளவாறு தருமபுரி மாவட்டம், பாப்பிரெட்டிப்பட்டி வட்டம், அலமேலுபுரம் மற்றும் பாப்பிரெட்டிப்பட்டி கிராமத்தில் செயல்பட்டுவரும் தி/ள்.வரலட்சுமி ஸ்டார்ச் இன்டஸ்ட்ரிஸ் பி.லிட் தொழிற்சாலையின் கழிவுநீர் பீனியாற்றில் கலப்பதால் மக்களின் சுகாதாரம், மீன்கள் இறப்பு, கால்நடைகள் மற்றும் விவசாயம் பாதிப்பு அடைகிறது. மேலும் ஆற்றிலிருந்து சட்ட விரோதமாக நீர் எடுத்து குட்டை வெட்டி சேகரிப்பதாகவும், சீமைக் கருவேல மரங்கள் வளர்ப்பதால் அப்பகுதி நிலத்தடி நீர் பாதிப்பு, மற்றும் பீனியாறு ஆற்றங்கரை ஆக்கரமிப்பு போன்ற தொழிற்சாலையின் செயல்பாடுகள் மீது நல வாய்க்கை எடுக்க வேண்டும் குடிமாவட்டம் மூன்றாம் பகுதி கொரிவிக்களர்

இப்புகார் குறித்து சட்டமன்றப் பேரவை மனுக்கள் குழுவினர் தொழிற்சாலையை ஆய்வு செய்ய மாவட்ட வருவாய் அலுவலர் தலைமையில் குழு அமைத்து ஆய்வறிக்கையை ஒரு மாத காலத்திற்குள் சமர்ப்பிக்குமாறு பரிந்துரைத்தனர்.

எனவே தமிழ்நாடு சட்டமன்றப் பேரவை மனுக்கள் குழுவினரின் பரிந்துரைக்கிணங்க கீழ்க்கண்ட அலுவலர்களை நியமனம் செய்து ஆணையிடப்படுகிறது.

1.	மாவட்ட வருவாய் அலுவலர், தருமபுரி		தலைவர்
2.	இணை இயக்குநர் வேளாண்மை துறை, தருமபுரி	விவசாயம் பாதிப்பு மற்றும் சீமை கருவேல மரங்கள் வளர்ப்பது குறித்து	உறுப்பினர்
3.	செயற்பொறியாளர், பொதுப்பணித்துறை, நீர்வள ஆதார அமைப்பு, தருமபுரி	ஆற்றிலிருந்து நீர் எடுத்தல்	உறுப்பினர்
4.	செயற்பொறியாளர், பொதுப்பணித்துறை, நிலநீர் கோட்டம், வேலூர்	நிலத்தடி நீர் பாதிப்பு	உறுப்பினர்
5.	வருவாய் கோட்டாட்சியர், வருவாய்த்துறை, அருர்	நில ஆக்கிரமிப்பு	உறுப்பினர்
6.	உதவி இயக்குநர், நில அளவை, தருமபுரி	நில ஆக்கிரமிப்பு	உறுப்பினர்
7.	உதவி இயக்குநர், மீன் வளத்துறை, தருமபுரி	மீன்கள் பாதிப்பு	உறுப்பினர்
8.	துணை இயக்குநர், தொழிலக பாதுகாப்பு மற்றும் சுகாதாரம், தருமபுரி	இயந்திரங்கள் & தொழிலாளர்களின் பாதுகாப்பு	உறுப்பினர்
9.	செயற்பொறியாளர், தமிழ்நாடு குடிநீர் வடிகால் வாரியம், தருமபுரி	குடிநீரின் தரம்	உறுப்பினர்
10.	மாவட்ட நியமன அலுவலர் மற்றும் உணவு பாதுகாப்பு துறை, தருமபுரி	உற்பத்தி பொருட்களின் தரம்	உறுப்பினர்
11.	மாவட்ட சுற்றுச்சூழல் பொறியாளர், தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம், தருமபுரி	தொழிற்சாலை கழிவுநீர் சுத்திகரிப்பு குறித்து	உறுப்பினர் / ஒருங்கிணைப்பாளர்

மேற்காணும் குழு உறுப்பினர்கள் தொழிற்சாலையை ஆய்வு செய்து ஆய்வறிக்கையை 1 மாத காலத்திற்குள் மாவட்ட ஆட்சித்தலைவர், தருமபுரி அவர்களுக்கு சமர்ப்பிக்குமாறு ஆணையிடப்படுகிறது.

மாவட்ட ஆட்சித்தலைவர்
தருமபுரி

நகல் : 1. குழு உறுப்பினர்கள்

2. தலைவர், தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம், 76, மவுண்ட் சாலை, கிண்டி, சென்னை-32 அவர்களுக்கு தகவலுக்காக அனுப்பப்படுகிறது

(d) Appropriate rain water harvesting and Artificial recharge schemes should be carried out in the categories viz, Over-exploited, Critical, Semi-Critical and Safe blocks of Tamil Nadu. While carrying out the above schemes, priority should be given to marginal quality and bad quality areas so as to avoid further deterioration.

(e) All the schemes and proposals based on the Ground Water will have to adhere to the Government Orders and conditions as detailed in the Annexure-II to the Government Order 1st read above.

2. In the letters 2nd read above, the Chief Engineer, Water Resources Department, State Ground and Surface Water Resources Data Centre, has reported that in order to safeguard the groundwater aquifers and sustain the ground water potential, the State Ground and Surface Water Resources Data Centre, Water Resources Department, issues No Objection Certificate / Licence / Permit for extraction of groundwater by different users and Circulars issued by him from time to time should also be followed. He has also reported that for the effective management of ground water and environment on water sector and to maintain the sustainability on ecology, the Chief Engineer, Water Resources Department, State Ground and Surface Water Resources Data Centre, has sought for approval of the draft Regulations for Management of Groundwater and Issue of No Objection Certificate / Licence for extraction of Groundwater in State of Tamil Nadu suggested by him.

3. The Government after careful consideration of the proposal of the Chief Engineer, State Ground and Surface Water Resources Data Centre, Chennai, have decided to accept it. Accordingly, in furtherance of the orders and instructions issued in the Government Order first read above, the Government approve the following Regulations for the Management of Ground Water and issuance of No Objection Certificate for extraction of Ground Water in Tamil Nadu. These Orders and Regulations should be scrupulously followed by the authorities concerned.

**REGULATIONS FOR MANAGEMENT OF GROUND WATER
AND ISSUE OF NO OBJECTION CERTIFICATE / LICENCE FOR EXTRACTION
OF GROUND WATER IN TAMIL NADU STATE**

In G.O.(Ms.) No. 52, Public Works Department, dated 2.3.2012, the Government of Tamil Nadu have approved the categorisation of the Blocks in Tamil Nadu as Over-Exploited, Critical, Semi-Critical and Safe for ground water development and notified the same. The categorisation will be done periodically by the Government of Tamil Nadu and will be notified. In continuation of the orders issued in the said Government Order, the Government issue the following Regulations for issue of NO OBJECTION CERTIFICATE for extraction and transportation of ground water. These Regulations will come into force immediately.

These Regulations extend to the whole of the State of Tamil Nadu except the areas to which the Chennai Metropolitan Area Ground Water (Regulation) Act, 1987 extends.

- (I) **The following Categories are exempted from applying for NO OBJECTION CERTIFICATE for drawal and transportation of ground water:**

- (a) Drawal and transportation of ground water for domestic and drinking purposes for individual houses and housing infrastructure projects limited up to the Projects with six dwelling units in any area.
- (b) Drawal and transportation of ground water for drinking purposes to educational institutions. While issuing No Objection Certificate, the Competent Authority may ensure that water from surface source is not available from Chennai Metropolitan Water Supply and Sewerage Board, Tamil Nadu Water Supply and Drainage Board, Local Body or New Tiruppur Area Development Corporation Limited.
- (c) Drawal and transportation of ground water for agricultural and horticultural purposes in the State of Tamil Nadu. However, the existing spacing norms of 50 metres from unlined canal and 200 metres from river bed and water bodies will continue.
- (d) Drawal and transportation of ground water by Local Bodies, Government Institutions, Government Undertakings for drinking water purposes, subject to the clearance by the Water Utilisation Committee as per rules in force.

(ii) **NO OBJECTION CERTIFICATE is required for drawal and transportation of Ground water for the following Categories:**

- (1) For drawal and transportation of ground water for Housing Infrastructure Projects with more than six dwelling units.
- (2) For drawal and transportation of ground water for all other Infrastructure Projects / buildings.
- (3) Drawal and transportation of ground water for Industries (However, this will not apply to the existing Industries)
- (4) Water based Industries (i.e., those industries which use water as raw material like water bottling units, etc.,) are eligible for No Objection Certificate in Safe and Semi-Critical Blocks only and not in any other category of Blocks.
- (5) In case of industries, which have already been established and functioning in Critical and Over-exploited Blocks, keeping in view the investment already made in plant and machinery, renewal of No Objection Certificate will be done after the concerned District Collector / Chief Engineer, State Ground and Surface Water Resources Data Centre, satisfies himself about the provisions of the Artificial Recharge Scheme Structures to recharge the ground water. While issuing No Objection Certificate, the Competent Authority may ensure that water from surface source is not available from Chennai Metropolitan Water Supply and Sewerage Board, Tamil Nadu Water Supply and Drainage Board, Local Body or New Tiruppur Area Development Corporation Limited.

(III) Non Permissible Categories:

- (1) Drawal and transportation of ground water for Water based industries (ie., those industries which use water as raw material) is not permitted from Critical and Over-exploited Blocks. Hence, water based Industries are not eligible to get No Objection Certificate in Over-exploited and Critical Blocks.
- (2) Highly Polluting Industries (14 types – as categorised by the Tamil Nadu Pollution Control Board) are not eligible to extract ground water within 5 km radius from Cauvery, Pennaiyar, Palar, Vaigai, Thamiraparani and all the major rivers and tributaries as specified vide G.O.(Ms) No. 213, Environment & Forest (EC-I) Department, dated: 30.3.89.
- (3) In coastal areas, proposal for extraction of ground water within 10 km from the coast (However the distance criteria may be relaxed based on the geological formation which ensures that the geological formation is not susceptible for sea water intrusion due to extraction of ground water in that area)
- (4) The areas falling under the Palar Basin Rules, where the spacing prescribed is not available vide G.O.(Ms.) No.1766, Public Works Department, dated: 31.10.88.
- (5) The extraction point falling within 50 meters from the canal are not eligible for extraction of ground water.

(IV) Submission of application for availing No Objection Certificate:

Four sets of application have to be submitted to the Chief Engineer, State Ground and Surface Water Resources Data Centre, Chennai, in the prescribed format only with the following Annexures:

- (1) Attested copy of registered land ownership document in the name of the applicant (or) lease agreement in the name of the applicant.
- (2) The latest Encumbrance Certificate showing the name of the applicant for ascertaining the ownership or lease of the area.
- (3) Field Measurement Book Sketch.
- (4) Not to scale topo sketch showing the location of wells and the industry.
- (5) Chitta and Adangal copy.
- (6) Copy of Electricity Board Card.
- (7) The distance between the well proposed for groundwater extraction and nearest wells and the depth of the wells to be certified by the Revenue Inspector concerned.

- (8) The distance between the well proposed for ground water extraction and nearest surface water body such as tank, canal, stream, river, etc., to be certified by the Revenue Inspector concerned.
- (9) The distance between the well proposed for ground water extraction and the bank of Palar River (Palar Basin Rules) to be certified by the Revenue Inspector concerned.
- (10) "No Objection Certificate" from the Village Panchayat concerned for the proposed quantity of ground water extraction and transportation of groundwater, if any, (The application form and annexures are notified in the website of the Department and Government) along with the Service Charges as prescribed by the Government then and there.

(V) Conditions for Processing of Application Forms:

The land in which the drawal wells have been proposed by an industry / organization for issue of No Objection Certificate for drawal of Ground Water should either be own property of the owner / proprietor of the industry / organization registered in his name or a leased property taken on lease by the owner / proprietor of the industry / organization in his name and duly and properly registered. No other mode of accessibility or permissibility of Land and Well will be entailed to claim for issue of No Objection Certificate to industry / organization. The request of the applicant will be processed by the Chief Engineer, State Ground and Surface Water Resources Data Centre and final orders on No Objection Certificate / Licence will be issued after adhering to the Consolidated Guidelines, 2011, dated 28.01.2011. The Chief Engineer, State Ground and Surface Water Resources Data Centre, is empowered to issue No Objection Certificate / Licence observing the Regulations and conditions laid down in the Government Order and guidelines. The Chief Engineer, State Ground and Surface Water Resources Data Centre, is the authority to issue No Objection Certificate / Licence by imposing conditions and also empowered to reject or decline any of the request on technical grounds after scrutiny.

(VI) GENERAL CONDITIONS:

- (1) Since Ground Water is a State subject, the Tamil Nadu Pollution Control Board and ISI should issue the permission only after obtaining the licence from the State Ground and Surface Water Resources Data Centre.
- (2) The Chief Engineer, State Ground and Surface Water Resources Data Centre, will examine the proposals, case by case, in accordance with the guidelines issued by the Government and the Chief Engineer, State Ground and Surface Water Resources Data Centre, is empowered to issue technical circulars then and there as warranted.
- (3) The Chief Engineer, State Ground and Surface Water Resources Data Centre, should ensure that due to drawal of ground water based on the issue of No Objection Certificate / Licence for drawal of ground water, the categorisation in the Block / Revenue Firka should not alter its position downwards. Necessary conditions should be imposed to construct adequate Artificial Recharge Structures to recharge stipulated quantity of water with respect to drawal of ground water.



- (4) The No Objection Certificate / Licence for drawal of ground water should be compulsorily renewed every year for the water based Industries and to be renewed once in three years for the non-water based industries.
- (5) All the existing Guidelines imposed by the Chief Engineer, State Ground and Surface Water Resources Data Centre and guidelines issued then and there by the Government are to be followed by the existing and also proposed users.

(BY ORDER OF THE GOVERNOR)

M. SAI KUMAR
PRINCIPAL SECRETARY TO GOVERNMENT.

To

- The Engineer-in-Chief, Water Resources Department & Chief Engineer (General),
Public Works Department, Chennai-5.
The Chief Engineer, State Ground and Surface Water Resources Data Centre,
Taramani, Chennai-113.
All Regional Chief Engineers.
All District Collectors.
The Director of Rural Development, Chennai-15.
The General Manager, National Bank for Agriculture and Rural Development, Chennai-34.
The Registrar of Co-operative Societies, Chennai.
The Chief Engineer (Agricultural Engineering), Chennai-35.
The Director of Agriculture, Chennai - 5.
The Director of Horticulture, Chennai-5.
The Commissioner / Managing Director, Sugar Corporation, Chennai-35.
The Managing Director, Tamil Nadu Water Supply and Drainage Board, Chennai-5.
The Engineering Director, Tamil Nadu Water Supply and Drainage Board, Chennai-5.
The Managing Director, Chennai Metropolitan Water Supply and Sewerage Board, Chennai-2.
The Chairman, Tamil Nadu Electricity Board, Chennai-2.
The Managing Director, New Tiruppur Area Development Corporation Limited, Chennai-32.

Copy to:

- The Secretary to the Hon'ble Chief Minister, Chennai-9.
The Senior Personal Assistant to Hon'ble Minister for Finance & Public Works, Chennai-9.
The Energy Department, Chennai-9.
The Agriculture Department, Chennai-9.
The Revenue Department, Chennai-9.
The Environment and Forest Department, Chennai-9.
The Municipal Administration and Water Supply Department, Chennai-9.
The Rural Development and Panchayat Raj Department, Chennai-9.
The Co-operation, Food and Consumer Protection Department, Chennai-9.
The Industries Department, Chennai-9.
The Home (GI) Department, Chennai-9.
The Bureau of Indian Standards, Southern Regional Office, CIT Campus Road, Taramani,
Chennai -113.

SF/SC.

// FORWARDED / BY ORDER //

5
SECTION OFFICER
20/11/17